

approach and credit institutions are required to obtain prior clearance of IDBI before sanctioning financial assistance to such units. It is too early to indicate at present, the impact of these instructions on production of cement in the small scale sector.

According to information available from IDBI, of 41 applications from mini cement plants received by them so far, 16 applications for direct financial assistance were approved, and 4 rejected. Other applications are under various stages of consideration by IDBI.

Infiltration of Muslims hi Bihar from Bangladesh

1956. SHRI SYED SHAHABUDDIN:
SHRI P. BABUL REDDY:

Will the Minister of HOME AFFAIRS be pleased to refer to reply to Unstarred Question 1587 given in the Rajya Sabha on 21st October, 1982 and state:

(a) whether a thorough enquiry has been made with a view to ascertain the number of Bangladeshi nationals who have infiltrated into Bihar.

(b) if so, with what results;

(c) if not, the reasons for the delay in making enquiry in the matter;

(d) whether Government are aware that ambiguous and incorrect information about the extent of infiltration is being used to fuel communal propaganda against the Muslim community in various districts of Bihar; and

(e) if so, what action has been taken by Government to curb the propaganda?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c) The Government of Bihar had been asked sometime ago to make a thorough enquiry into the matter and submit a report. The report is still awaited.

(d) and (e) The Government are aware of the propaganda and necessary action will be taken in the light of the State Government's report.

. Deployment of PAC

1957. SHRI -SYED SHAHABUDDIN -
SHRI P. BABUL REDDY-

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether prior approval of the Central Government was obtained for deployment of Provincial Armed Constabulary one State to another State during 1982 and the first two months of 1983; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Approval of the Central Government is not necessary for the deployment of police, including armed police, of one State into another-State.

Granting of Indian Citizenship to Pakistani national

1958. SHRI SYED SHAHABUDDIN:
SHRI P. BABUL REDDY:

Will the Minister of HOME AFFAIRS be pleased to state;

(a) what is the number of Pakistani nationals granted Indian citizenship since the Indian Citizenship Act, 1955 came into force;

(b) what is the number of applications for grant of citizenship pending as on the 1st January, 1982, the number received during 1982, the number disposed of during the year and the number pending as on the 1st January, 1983; and

(c) what is the number of applications rejected during 1982?